GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2307 ANSWERED ON $5^{\rm TH}$ MARCH, 2020

RECALL POLICY FOR VEHICLES

2307. SHRI MANOJ KOTAK:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has conducted any study on road accidents involving light motor vehicles having inadequate safety standards;
- (b) if so, the details and outcome thereof;
- (c) whether the Government has prescribed any safety norms for old as well as new vehicles and if so, the details thereof;
- (d) whether the Government proposes to introduce a mandatory recall policy for the vehicles not fulfilling the prescribed safety norms; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) to (b) To review the existing road accident data collection / reporting format so as to make recording and reporting of road accident data more accurate, objective and ensuring coverage of all relevant information, a Committee was constituted consisting experts from Indian Institute of Technology (IIT), Delhi, IIT Kharagpur, World Health Organization (WHO), senior officers from Police and Transport Departments of States, Ministry of Health & Family Welfare and officers of the Ministry. The Committee has submitted its report. On the basis of the recommendations of the Committee, a revised uniform road accident recording and reporting format has been adopted.
- (c) The Ministry of Road Transport and Highways has issued notification S.O. 1139 (E) dated 28.04.2015 and S.O. 2412 (E) dated 03.09.2015 wherein for amendment of Central Motor Vehicles Rules, 1989 (CMVRs) the following crash standards have been notified: -
- (i). Automotive Industry Standard 098-2008 as amended from time to time for Protection of occupants in the event of an Offset Frontal Collision shall be

- mandatory for the new models from $1^{\rm st}$ October, 2017 and for all models $1^{\rm st}$ October, 2019
- (ii). Automotive Industry Standard 099 -2008 as amended from time to time for Side door impact for all passenger cars, Protection of Occupants in the event of Lateral Collision shall be mandatory for the new models from 1st October, 2018 and for all models with effect from 1st October, 2019.

Further, this Ministry has also notified G.S.R 1483(E) dated 07.12.2017 vide which Motor vehicles of category M1, manufactured on and after the 1st day of July, 2019 are to comply with the additional safety features like seat belt reminder, manual over-ride, speed alert system, vehicle reverse gear sensor etc. and its requirements as stipulated in Automotive Industry Standard (AIS) 145 -2017.

(d) to (e) A new section 110A has been inserted through the Motor Vehicles (Amendment) Act, 2019, recently passed by Parliament, which has provision for recall of motor vehicles in case of defect that may cause harm to environment or the driver or occupants of such motor vehicle or other road users.
